

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 62 of 2019**

**IN THE MATTER OF:**

**Prasad Devangam**

**.....Appellant**

**Vs.**

**IL & FS Engineering and Construction Co. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Ms. Megha Bengani, Advocate**

**For Respondents:**

**Mr. Abhinav Bhatia, Advocate**

**O R D E R**

**30.08.2019** - Learned counsel for the Appellant submits that parties have settled the matter and application u/s 12A has been filed before the Adjudicating Authority for withdrawal of application filed by the Applicant – 'IL & FS Engineering and Construction Co. Ltd.' The Adjudicating Authority has heard and reserved the order and is likely to pronounce judgement.

In the circumstances, we adjourn the matter for a week. It is expected that the Adjudicating Authority will pass appropriate order in the meantime.

Post the case for 'orders' on **11<sup>th</sup> September, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc